

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.116 - **IA/1097(AHM)2022**
ITEM No.117 - **IA/1096(AHM)2022**
ITEM No.118 - **IA/850(AHM)2022**
In
CP(IB) 112 of 2017

Proceedings under Section 9 IBC

IN THE MATTER OF:

Coburg Print & Pack
V/s

.....Applicant

Today's Writing Instruments Ltd

.....Respondent

Order delivered on: 21/12/2022

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)
Mr.Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Nitu D Chaturvedi, Ld. Adv. a.w. Mr. Aditya Raval, Ld.
Adv. & Mr. Akash Acharya, Ld. Adv.

For the Income Tax

: Ms. Pankti Shah, Ld. Adv. for Ms. Maithili Mehta, Ld. Adv.

ORDER

IA/1097(AHM)2022, IA/1096(AHM)2022 & IA/850(AHM)2022

IA/1097(AHM)2022

This application is filed by the Liquidator producing on record the Progress Report. It is taken on record. With this, **IA/1097(AHM)2022** stands disposed of.

IA/1096(AHM)2022

This application is filed by the Liquidator for extension of period of liquidation for three months on a ground that only a sum of Rs.22,00,000/- is left to be distributed/considered for distribution.

It is also brought to our notice that one more IA relating to the Income Tax Department is still pending, hence, the liquidation period stands extended for three months from today.

In view of this, **IA/1096(AHM)2022** stands allowed and disposed of.

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IA/850(AHM)2022

This application is filed by the Liquidator against the Deputy Commissioner of Income Tax.

Learned Counsel for the Income Tax Department seeks some time to file reply. It is to be filed within a week without fail by giving copy to the Liquidator.

IA/850(AHM)2022 stands adjourned to 14.02.2023.

-SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

-SD-

DR. MADAN B GOSAVI
MEMBER (JUDICIAL)